

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE
OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

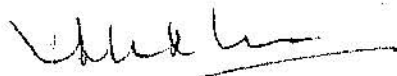
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NEW DELHI, the 8th January, 1985

N O T I F I C A T I O N
INCOME-TAX

No. 6104 (F.No.398/41/84-IT(B): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.5357(F.No.398/32/83-IT(B) dated 10-8-1983 the Central Government hereby authorises Shri B.G.Dalal being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri B.G.Dalal takes over charge as Tax Recovery Officer.


(B.E.ALEXANDER)

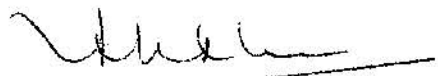
UNDER SECRETARY TO THE GOVT. OF INDIA

To

The Manager,
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Copy forwarded to:

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3. The C&AG of India, New Delhi.
4. The Accountant General, Madhya Pradesh Bhopal.
5. The Chief Secretary, Govt. of Madhya Pradesh, Bhopal.
6. The Joint Secretary and Legal Adviser, M/Law, New Delhi.
7. The Commissioner of Income-tax, Bhopal.
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(B.E.ALEXANDER)

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